

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No. 32122/2024

HARI SHANKAR RAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 03-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA
[IN CHAMBERS]

For Petitioner(s) Mr. Kartikeya Bhargava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In the interest of justice, by way of last opportunity, three weeks time is granted to the petitioner to surrender and place the custody certificate on record.

If the custody certificate is not filed on or before 27.01.2025, the present special leave petition shall stand dismissed for want of prosecution without further reference to this Court.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
ASSISTANT REGISTRAR